

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

C.P. No. 34 of 2000 in O.A. No. 1111 of 1999.

DATE OF ORDER: 25-4-2000.

Between:

K.S.Satyanarayana,
Retd.Divisional Accounts Officer.Applicant

and

1. Accountant General of A.E.,
Andhra Pradesh, Hyderabad.
2. Chief Manager, Andhra Pradesh
Telecom Circle, Deorsanchar Bhavan,
Abids, Hyderabad-I.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Radhakrishna Murthy

COUNSEL FOR THE RESPONDENTS : Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMIN.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Radhakrishna Murthy, learned Counsel for
the Applicant and Mr.B.Narsimha Sharma, learned Standing
Counsel for the Respondents.

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HYDERABAD BENCH

2. This CP is filed for non-implementation of the Order in the OA dated 4-8-1999. The Order in the OA reads as below:-

'Respondent No.2 should dispose of the pending query from Respondent No.1 within a period of 45 days from the date of receipt of copy of this Order. Respondent No.1 should finally decide this issue on the basis of reply received from Respondent No.2 within a month from the date of receipt of copy of reply from Respondent No.2.

If the applicant is going to be aggrieved by the final reply from the respondents, he is at liberty to take appropriate course.'

3. It is now stated that the Respondent No.2 has given the details of the service particulars pending query raised by the Respondent No.1 and though that has been sent belatedly, the Respondent No.2 has already progressed the case to take action, which should be completed before 7-5-2000. The learned Counsel for the Applicant submits that they should stick to their date of 7-5-2000 for replying the applicant suitably.

4. We do not find any wilful disobedience on the part of the Respondent No.2 in disposing of the pending query. But we advise the Respondent No.2 to be more careful in future in implementing the Orders of this Tribunal.

The Respondent No.1 should finally give the reply to the applicant on or before 20-5-2000.

5. With the above observations, the CP is closed. No costs.


(R.RANGARAJAN)
MEMBER (ADMN.)


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 25th day of April, 2000

Dictated in the Open Court

DSN

